

taken up and completed; and

(c) the area likely to be irrigated thereby?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). The project proposal received at the Centre in December, 1984 has been returned to the State Government in December, 1988 for submitting the modified report in accordance with the observations of various Central appraising agencies communicated to the State Government between March, 1986 to January, 1987.

[English]

**Project Report of Andhra Pradesh to Develop Second Grade Hospitals**

4458. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Union Government have received any project report from the Government of Andhra Pradesh for the development of a secondary grade hospital in Andhra Pradesh;

(b) if so, the details of the project report and the place where the hospitals is to located; and

(c) whether Union Government have given clearance to the project and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) to (c). The information is being collected and will be laid on the table of the House.

**L.Is for Sugar Mills**

4459. SHRI A.N. SINGH DEO:  
DR. VENKATESH KABDE:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the details of guidelines which are followed while sanctioning new sugar mills; and

(b) the details of concerns, other than co-operatives, to whom Letter of Intent for setting up of sugar mills have been issued?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) The details of existing guidelines followed for considering the applications received for grant of Industrial Licences in various sectors for establishment of new sugar factories is given in the Annexure-I (A and B).

(b) The details of the Letters of Intent issued during the 7th Five Year Plan upto 15.03.1990 to the sugar factories other than Cooperatives are given in the attached statement.

Government of India  
Ministry of Industry

Department of Industrial Development

**PRESS NOTE NO. 1**  
(1987 Series)

Sub:— Guidelines for licensing of new and expansion of existing sugar factories during the Seventh Five Year Plan.

Government have decided to grant Industrial Licences under the Industries (Development and Regulation) Act, 1951 for the establishment and expansion of sugar factories in areas of assured sugar cane availability with potential for further development of sugarcane.

2. The broad guidelines that will be followed in this regard are as under:—

(1) The Policy followed during the Sixth Plan period viz. grant of li-